



IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.1290 OF 2024  
(@ SLP(CRL.) No.12612/2023)

TUKARAM @ PAPPU SAHU

APPELLANT(S)

VERSUS

STATE OF CHHATTISGARH

RESPONDENT(S)

O R D E R

1. Leave granted.
2. Heard the learned counsel appearing for the parties.
3. Taking into consideration the fact that the appellant is cooperating with the investigation, we are inclined to set aside the impugned order and grant anticipatory bail, subject to the condition that he shall deposit a sum of Rs.2,50,000/- (Rupees Two Lakhs and Fifty Thousand) on the file of the concerned Trial Court within a period of four weeks which will be obviously subject to the outcome of the trial. The Trial Court is at liberty to impose any other conditions as it deems fit for the aforesaid purpose.

4. The appeal is allowed accordingly.

5. Pending application(s), if any, shall stand disposed of.

.....J.  
[M.M. SUNDRESH]

.....J.  
[S.V.N. BHATTI]

NEW DELHI;  
1<sup>st</sup> MARCH, 2024

ITEM NO.3

COURT NO.14

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12612/2023

(Arising out of impugned final judgment and order dated 02-05-2023 in MCRCA No. 154/2023 passed by the High Court of Chhatisgarh at Bilaspur)

TUKARAM SAHU

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

Date : 01-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. B. Vinodh Kanna, Adv.  
Mr. Kaustubh Shukla, AOR  
Mr. Diggaj Pathak, Adv.  
Ms. Shweta Sharma, Adv.  
Mr. Saurabh Singh, Adv.  
Mr. Mainak Sarkar, Adv.

For Respondent(s) Mr. Prafful Bharat, Sr. Adv.  
Mr. Prashant Singh, AOR  
Mrs. Prerna Dhall, Adv.  
Mr. Piyush Yadav, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The relevant portion of the order reads as under:-

'Taking into consideration the fact that the appellant is cooperating with the investigation, we are inclined to set aside the impugned order and grant anticipatory bail, subject to the condition that he shall deposit a sum of Rs.2,50,000/- (Rupees Two Lakhs and Fifty Thousand) on the file of the

concerned Trial Court within a period of four weeks which will be obviously subject to the outcome of the trial. The Trial Court is at liberty to impose any other conditions as it deems fit for the aforesaid purpose.'

The appeal is allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(SWETA BALODI)  
COURT MASTER (SH)

(POONAM VAID)  
COURT MASTER (NSH)

(Signed order is placed on the file)